PAY FIXATION CERTIFICATE

Consequent on his reinstatement and in continuation of this office order No.A20012/28/F-II/90-91/13139 dated 26.12.190, the pay fixation of Shri M.K. Varadarajan, Superintendent ia as The Deputy Director-General, A.M.S.E.Wing, G.S.I., Bangalore, has approved his absence from 28.11.1986 to 4.12.190 as "DUTY FOR ALL PURPOSES".

Further, Shri M.K. Varadarajan, Superintendent, has reached maximum of &.750/- in the pay scale of &.550-750/- on The Deputy Director-General, A.M.S.E.Wing, G.S.I., Bungulore, has sanctioned him a stagnation increment w.e.f. 1.6.185.

PAY SCALES :- (i) Rs.550-750/-PRE-REVISED.

> (ii) Rs.1600-50-2300-EB-60-2660/-REVISED.

01. PAY as on 31.12.1985 Bs - 775/- (750/-+25/-)

02. PAY fixed on 1.1.486 after Rs. 2,300/giving one additional increment in the revised scale.

INCREMENT on 01.01.1987 03. B.2,360/-04. -do-01.01.1988 Rs.2,420/-05. -do-01.01.1989 Rs.2,480/-06. 01.01.1990 -do-R: . 2,540/-07. -do-01.01.1991

His next date of increment will be 1-1-1992.

MINISTRATIVE OFFICER. A.M.S.E.WING,G.S.I.

ALPEE

1

To: (1) AO, P&AO's office, Deptt. of Mines, GSI, B'lore.

2) Shri MK Varadarajan, Superintendent, AMSE Wing GSI B'lore (3) AO, Finance-II, AMSE Wing GSI, B lore with one extra copy for S/B and one to go with the bill

(4) Spare copies - 2 Nos.

Rs.2,600/-

measure A3

GOARUMBUL OF INDIA Alrhorna Minaral Surveya & Exploration Geological Survey of India, Prestige Complex, No.2, Church Street, Bangalore-560001.

No.A20012/28/F-II/90-91/ 9461

and the first probability

Dated O3 November, 1992.

Sub: His representation dated 20.7.1992 regarding refixation of pay.

Shri M.K. Varadarajan, Superintendent was drawing the Basic Pay of E. 750/- in the scale of E. 550-20-650-25-750/- on 31.12.1985. His normal date of increment was 1st June of each year. As he has reached the maximum of the scale in June 1983 and was stagnating, he was allowed one stagnation increment of B.25/- on 1.6.1985.

The fourth Pay Commission recommendations were effective 1.1.1986. It was drawing the under mentioned amounts as on 31.12.1985;=

1. Basic Pay 750.00 (Stagnation increment of Bs. 25/was not taken into account for

2. DA/ADA/Adhoc DA fixation.) etc., 1128_80

3. I.R. 145.00

Total. 2023.80

4. 20% of Basic pay(Rs.750/-)150.00

> Total. 2173.80

- 5. The pay has been fixed in the revised scale w.e.f.1.1.86 at Rs.2300/- (1200+50+50) with 2 additional increments in the scale of &. 1600-50-2300-EB-60-2660/-
- 6. As the official was stagnating for over 2 years, maximum of 2 additional increments as provided under Rule 7 of (CSCRP) Rules 1986 was allowed.



- 7. His date of next increment was fixed as 1.1.87 after fixation of pay.
- 8. In the absence of option pay was fixed w.e.f. 1.1.1986.

In view of the above the pay fixed by the office is in order and the date of increment will be 1st January I instead of 1st June each year.

(no morting

SENIOR ADMINISTRATIVE OFFICER, for Deputy Director General.

To:

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Shri M.K. Varadarajan, Superintendent, RMSE Wing GSI, Bangalore.

Town Copy

The C

Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated : 20 APR 1993

APPLICATION	ND (S)	38 of 1993.
W.P. NO (S)		

Applicant (s)M.K.Varadarajan,

v/s. Respondent (s) Deputy Director General, GSI, Bangalore & Uthers.

- To 1. Sri.M.K.Varadarajan, S/o.Late.M.K.RajanIyexngar, 1109,37th'C'Cross, 4th 'T'Block,Jayanagar, Bangalore-41.
 - 2. Dr.M.S.Nagaraja,
 Advocate,No.11,
 II Floor,Sujatha Complex,
 Gendhi nagar,
 Bangalore-9.
 - 3. Deputy Director General,
 Geological Survey of India,
 Airborne Mineral Survey
 and Exploration,
 Prestige Complex,
 No.2,Church Street,
 Bangelore-1.

- 4. Director General,
 Geological Survey of India,
 Chowringhee,
 Calcutta-700 013.
- 5. Secretaty,
 Ministry of Steels & Mines,
 New Delhi.
- 6. Sh.G.Shanthappe, Addl.Centrel Govt.Standing Counsel, High Court Building, Bangalore-1.

Subject : FORWARDING COPIES OF THE ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of the ORDER/STAY/ INTERIM ORDER passed by this Tribunal in the above said application (s) on 01-04-93.

FOO DEPUTY REGISTRAR (JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 1ST DAY OF APRIL, 1993.

PRESENT:

Hon'ble Mr. Justice P.K.Shyamsundar,

.. Vice-Chairman.

And

Hon'ble Mr.V.Ramakrishnan,

.. Member(A).

APPLICATION NO. 38 OF 1993

M.K. Varadarajan, Aged 57 years, S/o late Sri M.K. Rajan Iyengar, 1109, 37th 'C' Cross, 4th 'T' Block, Jayanagar, Bangalore-560 041.

.. Applicant.

(By Dr.M.S.Nagaraja, Advocate)

٧.

- The Deputy Director General, Geological Survey of India, Airborne Mineral Survey & Exploration, Prestige Complex, 2, Church Street, Bangalore-1.
- 2. The Director General, Geological Survey of India, Chowringhee, Calcutta 700 013.
- Union of India, represented by Secretary to Government, Ministry of Steels & Mines, New Delhi.

.. Respondents.

(By Sri G.Shanthappa, Standing Counsel)

This application having come up for hearing to-day, Hon'ble Vice-Chairman made the following:-

ORDER

We do not see how the department would expect the applicant to exercise the option to shift to a new scale which ofcourse is advantageous to the official, when he was under compulsory retirment. The inability on the part of the applicant to exercise that option was occasioned by the fact that at the relevant

point of time he was out of the department having been compulsorily retired against which he took up proceedings and finally succeeded before this Court in getting rid of that order. Following that development he took his re-birth in the department again and thereafter he agitated his right for fixation of his pay in the revised scale. On the ground that he did not exercise the option which could not have been done as at that time he was not a Government servant at all, the Department could not have denied his claim for getting the higher pay scale after he was put back into the service following the annulment of the order retiring him compulsorily. The department should have taken the aforesaid circumstances into consideration while dealing with the claim for fixing the applicant's in the revised pay scale, but has failed to do. The applicant cannot be denied of his just claim. We, therefore, allow this application, set aside the order of the first respondent dated 3-11-1992 (Annexure-A3) and direct the consideration of the claim of the applicant for refixation of his pay under the revised Pay Rules with effect from 1-1-1986. Needful to be done in three months.

order as to costs.

MEMBER(A)

VICE-CHAIRMAN.

TRUE COPY

. INAL ADMINISTRATIVE TRIBUTAL ADDITIONAL BENCH

BANGALORE

In the Central Administrative Tribunal Bangalore Bench Bangalore

ORDER SHEET

Review

in OA No.38/93

Applicant

Dy.Director General, GSI, B'lore & ors Sh MK Varadarajan

Advocate for Applicant

Sh G Shantbappa

Advocate for Respondent

Respondent

Date	Office Notes	Orders of Tribunal
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